

[Dr. K. L. Rao.] commission and they are looking into this. I am also very glad to state that we have received telegrams from some of the authorities from U.P. saying that they do not agree with the strike. Some of the generation engineers, for example, the people from Yamunanagar project, have sent a telegram like this:

"In response to your appeal, maintaining full generation at Dalipur and Daktriani stations." Like that I am getting quite a number of telegrams saying that they have agreed to the earlier appeal made by me. So far as the generation is concerned, it has not been affected anywhere by the strike.

With regard to the question raised by the hon. Member regarding the salaries etc. of the Chief Engineers and the Secretaries, I may say that before independence, the Chief Engineers were *ex officio* Secretaries and later they were only Chief Engineers and now there is a tendency to restore back that privilege to the engineers. So far as the parity of scales is concerned, it is not a question of the IAS *vs.* engineers. The question is one of the duties that a post carries. For example, there is no corresponding post for an Executive Engineer or the Superintending Engineer. So, it will be different. But when he becomes a Secretary, he has to do the same job and carry out the same duties as a Secretary or any other IAS Officer. Of course, the salary then will be the same. So, the scales and salaries will be fixed according to the duties performed. When he becomes Secretary, the scale and salary will be same. Otherwise, the salaries have got to be necessarily different.

MESSAGE FROM THE LOK SABHA

The Uttar Pradesh State Legislature (Delegation of Powers) Bill 1973

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok

¹ Sabha, at its sitting held on the 20th August, 1973, agreed without any amendment to the Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1973, which was passed by Rajya Sabha at its sitting held on the 8th August, 1973."

THE AGRICULTURAL REFINANCE CORPORATION (AMENDMENT) BILL 1973

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg to move:

"That the Bill further to amend the Agricultural Refinance Corporation Act, 1963, as passed by the Lok Sabha, be taken into consideration."

Sir, I rise to move the Bill, seeking to amend the Agricultural Refinance Corporation Act, 1963 to enable the Agricultural Refinance Corporation to grant refinance accommodation to the eligible institutions without insisting upon landed security or Government guarantee so that the eligible institutions coming up with schemes covering, *inter alia*, agricultural labourers, could be eligible for refinance from the Corporation. The proposed amendment will vest in the Board of Corporation necessary discretion to waive, in suitable cases, the conditions with regard to security or guarantee.

As the House is aware, the Agricultural Refinance Corporation was established under the Agricultural Refinance Corporation Act, 1963 to augment the resources available for provision of medium and long term finance for agriculture. The Reserve Bank of India, State Cooperative Banks, Central Land Development Banks, Scheduled Commercial Banks and the Life Insurance Corporation are the shareholders of the Corporation.

All the State Cooperative Banks, Central Land Development Banks and certain scheduled commercial banks, which are shareholders of the Corporation, are eligible for financial assistance from the Corporation. The refinance accommodation under section 22(4) of the Agricultural Refinance Corporation Act, 1963 can be granted by the Corporation to an eligible

institution only if the repayment of principal and payment of interest is fully and unconditionally guaranteed by the Government or the eligible institution makes available other security to the satisfaction of the Board. "Other Security" acceptable to the Board could be a charge over the assets held as security by the eligible institution to secure the repayment of the loan or advance by way of refinance or a guarantee of a person or institution other than the Government or acknowledgement in an effective form by the eligible institution that it is holding the security offered by the borrower as a trustee for the Corporation. In effect, therefore, the eligible institutions have been securing mortgage of land and accommodation is provided either against Government guarantee or landed security.

With a view to improving the economic conditions of small/marginal farmers and agricultural labourers, 46 Small Farmers Development Agencies, and 41 Marginal Farmers and Agricultural Labourers Agencies have been established in the country. This programme is of national importance. These Agencies, *inter alia*, have prepared schemes for financing of dairy, poultry, piggery etc. for agricultural labourers in collaboration with commercial banks or cooperative banks. For providing finance to these categories of borrowers, the commercial and cooperative banks are being urged not to insist upon landed security for providing loans for productive purposes. The cooperative banks have been allowed to extend loans upto Rs. 2,000 on the strength of personal surety for poultry and dairy, and upto Rs. 1,000 for other subsidiary occupations. Minor irrigation loans upto Rs. 3,500 can be granted on the hypothecation of pump sets with certain other conditions, without insisting upon mortgage of land. Similarly, public sector banks are financing small, marginal farmers and agricultural labourers upto specified amounts under various schemes without insisting upon mortgage of land. The lending institutions, however, are not able to secure refinance facilities from the Agricultural Refinance Corporation in view of the existing statutory requirement where only landed security or Government Guarantee is a necessary condition for refinance,

The Agricultural Refinance Corporation's insistence upon the landed security was based upon the legal interpretation that security of hypothecated cattle or poultry or a rapidly depreciating asset like pump set, etc., with only token margin could not be said to be security acceptable "to the satisfaction of the Board" within the meaning of the Act. It is, therefore, proposed that the present mandatory provisions of section 22(4) of the Agricultural Refinance Corporation Act narrowing the scope of refinance may be modified, incorporating suitable provisions vesting the Agricultural Refinance Corporation with the necessary discretion and authority to waive the security in suitable cases, so that the schemes covering agricultural labourers, *inter alia*, could also be eligible for refinance from the Agricultural Refinance Corporation without insistence upon landed security.

I would like to point out, Sir, before I conclude, that if the needs of small, marginal and landless farmers are to be met increasingly by the financial institutions, the Agricultural Refinance Corporation's refinance will be necessary in a big way in future. The proposed amendment is, therefore, desirable in order to enable the Agricultural Refinance Corporation also to refinance financial institutions, giving loans on more and more liberal terms than previously. Sir, I may mention that the Bill has already been passed in Lok Sabha on the 13th of this month.

The question was proposed.

The House then adjourned for lunch at five minutes past one till two of the clock.

The House reassembled after lunch at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

श्री नवल किशोर (उत्तर प्रदेश) :
 उपसभापति जी, एग्रीकल्चरल रिफाइन-
 न्स कारपोरेशन (अमेन्डमेंट) बिल, 1973
 जो डिप्टी फाइनेंस मिनिस्टर साहब ने
 पेश किया है, मैं उसका समर्थन करता
 हूँ। श्रीमन्, यह बिल 1963 में पास
 हुआ था और उस के बाद शायद एक

[श्री नवलकिशोर]

अमेंडमेंट उसका 1971 में भी हुआ और उस के बाद यह दूसरा अमेंडमेंट है। कानून तो हमेशा ही अच्छा बनता है और नीयत भी अच्छी होती है, मगर दिक्कत यह है कि उसका इंप्लीमेंटेशन कैसा होता है। श्रीमन्, हमारे श्रीम मेहता साहब ने फरमाया कि इंप्लीमेंटेशन उन के हाथ में नहीं है। कोई गवर्नमेंट का मिनिस्टर इस से ज्यादा थोड़ी बात नहीं कह सकता। अगर वह मिनिस्टर हो और इंप्लीमेंटेशन उस के हाथ में न हो, तो उस को वह जगह छोड़ देनी चाहिए।

श्री उपसभापति : श्रीम मेहता साहब यह कह रहे हैं कि उन के हाथ में नहीं है, दूसरे मिनिस्टर के हाथ में है।

श्री नवल किशोर : श्रीमन्, दिक्कत यह है कि जब कोई बात मैं भाभी जी के बारे में कहता हूं तो वह समझते हैं कि वह मुझ से कह रहे हैं। मैं आप से नहीं कह रहा हूं, उन से कह रहा हूं हालांकि आप भी खूबसूरत आदमी हैं, लेकिन ऐसी बात नहीं है। तो मैं यह कह रहा था कि जो इस की जड़ है वह इंप्लीमेंटेशन है। अगर जो आप का कानून था 1963 का वह भी सही तरीके से इंप्लीमेंट हो गया होता तो लोगों को जितनी राहत मिली उस से कहीं ज्यादा उनको राहत मिल सकती थी। अगर वह इस बात को देखें तो मेरा अनुमान यह है कि आज भी जो स्कीम्स हम बनाते हैं खेती के बारे में या किसी के बारे में भी, तो उन के लिए हम को भी दर्द होता है कि जो छोटे स्तर के लोग हैं या जो गरीब लोग

जीवन का भी और गवर्नमेंट में रहने के बाद भी यह है कि हमारी कितनी अच्छी नीयत हो मगर हमारी स्कीम्स का जितना फायदा ऊंचे किस्म के किसान या जो मालदार किसान हैं वह उठा पाते हैं उतना फायदा छोटे किसान नहीं उठा पाते। मेरा अब भी यह विश्वास है, यह डिप्टी फाइनेंस मिनिस्टर देखें, कि जितना एडवांस फाइनेंशल इंस्टीट्यूशंस एपी-कल्चरल स्कीम्स के लिये देती हैं, जितना पसा देने हैं, यह कह कर कि ये स्कीम्स छोटे किसानों की हैं, मीडियम किसानों की हैं और भूमिहीन मजदूरों के लिये हैं उसका 5 परसेंट भी गरीब तबके के पास नहीं पहुंचता है, ज्यादा पैसा उस तबके के पास पहुंचता है जिनकी कि 8 या 10 एकड़ की या इससे ज्यादा जमीन है और जिनकी जमीन 5 एकड़ से नीचे की है उनको फायदा बहुत कम पहुंच पाता है।

श्रीमन्, यह अमेंडमेंट जो आया इसके खास मंशा जहां तक मैं समझा हूं यह है कि इसके सेक्शन 22 के अन्तर्गत सब-क्लाज़ 4 जो था उसके इंटरप्रिटेशन के बारे में कुछ दिक्कत पेश आई। रिजर्व बैंक आफ इंडिया का और हमारे सरकार का जो कानून विभाग है, लीगल डिपार्टमेंट है उसका यह विचार था, उसका यह मत था कि बिना लैंडेड सिक्योरिटी के या बिना गवर्नमेंट सिक्योरिटी के हम पैसा नहीं दे सकते। ऐसा उनका विचार था और वह इसलिए था कि वह यह कहते थे कि यह जो पाल्टी है या स्टैंडिंग क्राप है या पम्पिंग सेट्स हैं, चूंकि उनका डेप्रिजिएशन बहुत तेजी से होता है, इसलिए उनको मार्गेज कर के उनके

बिना गवर्नमेंट सिक्क्योरिटी के भी उन संस्थानों को पैसा दे सकती है जो संस्थानों एग्रीकल्चरल स्कीम्स को ले कर के छोटे किसानों और मीडियम किसानों और भूमिहीन मजदूरों के लिये स्कीमें चलाने के लिये पैसा देती हैं। श्रीमन्, अगर पिछले कारनामे को देखा जाय तो इस कारपोरेशन ने जो किया उसके आंकड़े मेरे पास हैं। 1970-71 ई० के आंकड़े हैं। तो उसमें यह है कि आंध्र प्रदेश को करीब 14 करोड़ रुपये की मदद दी, गुजरात को भी करीब 14 करोड़ रुपये की है और हरियाणा को करीब साढ़े चौदह करोड़ रुपये की है, मैसूर को 13.14 की है, वेस्ट बंगाल को 30 लाख की, आसाम को 38 हजार की, उड़ीसा को 80 हजार की हैं। उत्तर प्रदेश के आंकड़े मेरे पास नहीं हैं, अगर मंत्री महोदया के पास आंकड़े हों तो बता दें कि उत्तर प्रदेश को कितना दिया है।

श्री जगदम्बी प्रसाद यादव (बिहार): और बिहार को भी जोड़ दीजिये।

श्री नवल किशोर: बिहार भी जोड़ दीजिये। इससे एक बात साफ होती है कि या तो उन स्टेट्स में एग्री-कल्चर को देखने वाले जो हैं या जो क्रेडिट एजेंसीज हैं, डेवलपमेंट बैंक या कोओपरेटिव बैंक्स हैं या जो क्रेडिट सोसाइटीज हैं या तो उन्होंने गवर्नमेंट की इस स्कीम को सीरियसली और गम्भीरता के साथ टेक-अप नहीं किया या फिर उनके साथ जानबूझकर पक्षपात किया गया, इन क्षेत्रों की तरफ से उन्होंने स्कीम्स सबमिट नहीं कीं, वरना यह समझ में नहीं आया कि इतना यह जो इम्बेलेन्स है इसकी वजह क्या है। यह बिल जब आया 1963 में, तब भी हम से कहा गया था कि इसका एक मकसद यह

भी है कि रीजनल इम्बेलेन्सेज हैं, क्षेत्रीय असंतुलन है, उसको भी दूर करने का मकसद इस बिल का है, मगर अगर ये आंकड़े सही हैं तो मालूम पड़ता है कि बजाए इसके कि असंतुलन दूर होता वह असंतुलन थोड़ा सा और बढ़ गया। इस संबंध में यह बात भी देखने की है कि किसान को जो पैसा मिलता है वह चाहे कोओपरेटिव बैंक से हो, चाहे लैन्ड मार्गेज बैंक से हो—क्योंकि सौभाग्य से मंत्री महोदया को अपने प्रदेश का भी अनुभव है और प्रदेशीय सरकारों के काम करने का भी अनुभव है—मेरा अपना यह विचार है कि चाहे पम्पिंग सेट को पैसा मिले, चाहे डेरी को पैसा मिले, चाहे पोल्ट्री को या चाहे पिंगरी को, जितना कर्जा किसान को मिलता है, श्रीमन्, उसका कम से कम 20 परसेन्ट भ्रष्टाचार के अंदर खत्म हो जाता है। भ्रष्टाचार शुरू होता है लेखपाल से। लेखपाल जब तक पैसा नहीं लेता, तब तक उसको इन्तखाब नहीं देता। उसके बाद शुरू होता है—ए० डी० ओ०, बी०डी० ओ०। उसके बाद जिन लोगों से उसको वे इन्स्ट्रूमेन्ट्स, आला और मशीनरी खरीदनी पड़ती हैं, वहां उसका भ्रष्टाचार शुरू होता है। तो 20 परसेन्ट तो भ्रष्टाचार के अंदर चला जाता है, इस तरह से 100 में से सिर्फ 80 पैसा उसके पास आता है। श्रीमन्, इसके बारे में मैंने कई बार डिस्ट्रिक्ट मीटिंग में भी और प्राविशियल स्तर में भी जो अफसरान या मिनिस्टर थे, उनके सामने रखा। तो हां तो सब कहते हैं कि हां, यह बात है, मगर उसकी कोई दवा हुई हो, मेरी समझ में आज तक आया नहीं कि कोई दवा उससे निकल सकी हो। मंत्री महोदया ने बताया कि अब तक 46 स्माल फार्मर्स डेवलपमेंट और 41

(श्री नवल किशोर) :

मार्जिनल फार्मर्स की एग्रिकल्चरल लेबर एजेन्सी हिन्दुस्तान के अंदर बनायी गई है और उनका काम यह है कि ये स्कीम बनाते हैं जिसमें डेरी है, पिंगरी है, लेट्री है। मैं समझता हूँ, शायद हार्तिकल्चर भी आपने जोड़ दिया हो, नहीं तो जोड़ सकते हैं। इस तरह और चीजें भी हैं और यह जो हमारे कामशियल बैंक हैं, कोओपरेटिव बैंक हैं और लन्ड डेवलपमेन्ट बैंक्स हैं, उनके कोलोबोरेशन के साथ हम इमदाद देते हैं, उनके लिए पैसा देते हैं। मैं जानना चाहता हूँ, हिन्दुस्तान में 260 जो आपके जिले हैं वहां छोटे किसानों को कितना पैसा अब तक दिया जा सका है। उनमें से 125 डिस्ट्रिक्ट्स ऐसे हैं कि जो करीब-करीब फेमीन के कगार पर हमेशा खड़े रहते हैं। उनमें ढाई करोड़ इन्सान ऐसे हैं जिसको हम लोग भूमिहीन मजदूर कहते हैं। उनके लिये क्या किया जा रहा है? कई बार यह बात उठती है। हमारे यहां उत्तर प्रदेश में जो पूर्वांचल प्रदेश है, मंत्री महोदया जानती हैं कि काफी पिछड़ा हुआ है और वहां पर कैपिटल होल्डिंग एक एकड़ से भी कम आती है, कहीं-कहीं पर और कहीं-कहीं सवा और डेढ़ एकड़ आती है। उनके उत्पादन के लिए आपने कौन सी स्कीम पुट-अप की ताकि हमको पता चले कि उसमें उत्तर प्रदेश की सरकार का निकम्मापन है या जो हमारा इम्पलिमेन्टेशन है उसका निकम्मापन है, यह बात समझ में आ जाए।

यूँ भी, हमारे देश के अंदर 70 परसेन्ट आदमी कहा जाता है कि खेती करते हैं। मेरा खयाल है कि इन 70 परसेन्ट में भी जो खेती में लगे हुए हैं करीब-करीब 80—85 परसेन्ट आदमी ऐसे हैं जिन पर ज़मीनें बहुत कम हैं।

साढ़ 4 करोड़ वे हैं जिन्हें सरकारी आंकड़ों के अनुसार हम भूमिहीन मजदूर कहते हैं। तो मैं ज्यादा इम्फेसिस देना चाहता हूँ भूमिहीन मजदूरों के ऊपर क्योंकि उसके पास कोई चीज है नहीं हालांकि आपने यह कह दिया है कि 2,000 रु० पर्सनल सिक्योरिटी पर मिल सकता है—इफ आई एम करेक्ट—और 3,500 रु० तक पर्सनल सेट देने के बारे में कहा है। मगर यह चीज पूरी हो भी तो क्योंकि पेपर में तो ठीक है, मगर अमल में सफाया है। मैं आपसे एक दरखास्त करूंगा कि इस अमेन्डमेन्ट के बाद इस बात की कोशिश की जाए कि इसका इम्प्लीमेन्टेशन भी सही मानी में हो; क्योंकि छोटा आदमी वहां पहुंच नहीं पाता है। अगर जो सही गरीब और छोटा आदमी है, वह वहां पहुंच भी जाय, तो शायद उसको कम से कम पैसा तो मिल जाय। मैं यह बात चाहता हूँ कि हो जाय।

इसके बाद दो तीन बात कह कर मैं खत्म कर दूंगा। यह जो देश में चौथा प्लान बना और इस प्लान में यह उम्मीद थी कि यह जो एग्रिकल्चरल फाइनेंस कारपोरेशन है या कोओपरेटिव बैंक्स हैं, लैंड डेवलपमेंट बैंक्स हैं और जो क्रेडिट एजेन्सीज हैं, जो इस तरह के कामों में लगी हुई संस्थाएं हैं, उनको करीब-करीब 300 करोड़ रुपया फाइनेंस किया जायेगा। मेरे पास सही आंकड़ नहीं हैं। मगर सिर्फ 13,469 करोड़ रुपया विद्यूा किया गया है जो सिर्फ 34.2 परसेंट होता है। जितना कमिटमेंट किया गया था उतना पसा विद्यूा नहीं हो पाया है। उस हद तक स्कीम नहीं बन पाई है और जब स्कीम नहीं बन पाई तो इतना पैसा कम खर्च हुआ। इस तरह से 65.8 प्रतिशत पैसा कम खर्च हुआ और जितने आदमियों को मदद दी

जानी चाहिये थी, उतने आदमियों को मदद नहीं दी गई।

श्रीमन्, इसमें यह भी, है कि जो कारपोरेशन है उसमें ईस्टर्न राज्य भी हैं जैसे आसाम, बंगाल और उड़ीसा है और इनके भी जेयर्स हैं। मैंने यह भी सुना है कि आप और स्थानों में भी इसको बढ़ा रहे हैं। यह ठीक बात है। अगर नहीं बढ़ा रहे हैं तो मेरी राय है कि आप इसको बढ़ाइये। आपा 1 जो यह कंसल्टेंसी सर्विस है, यह तो शायद हर स्थान में है और यदि नहीं है तब इसको बढ़ाना जरूरी है, क्योंकि यह चीज अपनी जगह पर यूज-फल है।

इसमें एक शब्द इल्लिजिबिल इस्तेमाल किया गया है। मेरा कहना यह है कि होशियार लोग किसानों का नाम लेकर इस चीज का फायदा उठा लेते हैं। इसलिए मैं चाहता हूं कि इस शब्द के साथ जैनुयन शब्द भी जोड़ दिया जाय ताकि इस चीज का मिसयूज न हो सके। इस शब्द से आशंका रहती है, मगर इसके साथ यदि यह दूसरा शब्द जोड़ दिया जायेगा तो फिर मनी का मिसयूज नहीं होगा। अभी तक हमने देा है कि केवल 66 और 70 प्रतिशत पैसा ही इस्तेमाल हुआ है।

माइनर इरिगेशन के बारे में इस कारपोरेशन ने जो कार्य किया है वह ठीक है। इरिगेशन हमारी खेती की बुनियाद है और इसको जितना ज्यादा बढ़ाया जाय उतना हम तेजी के साथ तरक्की कर सकेंगे। जैसा कि मैंने शुरू में कहा था कि मैं चाहता हूं कि हार्टीकल्चर को भी इसमें शामिल कर लिया जाय। इसका जो प्रोसीजर है उसके बारे में आम तौर पर यह शिकायत है कि उसमें कठिनाई पैदा होती है।

मैं इस चीज के डिटेल् पर इस समय जाना नहीं चाहूंगा, मैं तो सिर्फ यह चाहता हूं कि इस प्रोसेस को और आसान किया जाय।

आखिर बात मैं यह कहना चाहता हूं कि कभी-कभी डुप्लीकेशन हो जाता है। मैं उदाहरण के तौर पर यह बतलाना चाहता हूं कि एक स्कीम इरिगेशन विभाग द्वारा बनाई जाती है और उसी तरह की स्कीम कम्प्युनटी प्रोजेक्ट विभाग द्वारा भी बनाई जाती है। मैं यह जानना चाहता हूं कि यह इरिगेशन का डिपार्टमेंट जो है, क्या वह कोई अलग डिपार्टमेंट हैं, इस तरह से जो डुप्लीकेशन आफ दि स्कीम का होता है, उसको रोका जाना चाहिये।

जैसा मैंने शुरू में कहा था कि जहां तक इस संशोधित विधेयक का सवाल है, जिस नियत से यह लाया गया है, उसका मैं समर्थन करता हूं, लेकिन जो डिसक्रिप्शन का सवाल है वह तो आपने बोर्ड को ही दे रखा है। बोर्ड यह मान कर चलता है कि जो छोटे किसान हैं, जो भूमिहीन किसान हैं, उनको मदद दी जानी चाहिये, मगर उसके पास जो डिसक्रिप्शन की पावर है उससे अक्सर छोटे किसान सहायता से वंचित रह जाते हैं। ऐसा नहीं होना चाहिये।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं।

SHRI SARDAR AMJAD ALI (West Bengal): Sir, I rise to support this Bill, the Agricultural Refinance Corporation (Amendment) Bill. So far as the Agricultural Refinance Corporation is concerned it has played a very important role in the reconstruction of the agricultural economy of our country with its basic objective of augmenting the resources available by the provision of medium and long-term finance for agriculture. I suDDort this Bill also

[Shri Sardar Amjad Ali] for the reason that so far as the economy of our country is concerned to a large extent it is based upon agriculture and this agricultural Refinance Corporation has definitely played a very vital role not only in reconstruction of the economy but also in giving much more impetus to the agriculturist and to the different States to implement their plans and schemes for the betterment of agriculture as such. From the statistics I have collected I understand that 888 schemes have been sanctioned by the Agricultural Refinance Corporation all over the country involving an amount of Rs. 524.51 crores and I also understand that 278 more schemes are under the consideration of the Agricultural Refinance Corporation involving an amount of Rs. 165.88 crores. I believe if all these schemes are cleared and the States in their wisdom implemented them then there would be a lot of good things done in the agricultural sector of our economy. At this particular stage I would humbly submit to the hon. Minister in charge of this Bill that the attitude that has been shown by the Agricultural Refinance Corporation in giving clearance to the schemes piloted by the different States is not helpful. I should say it is a disgraceful attitude with all respect to the Agricultural Refinance Corporation. Sir, you will be surprised that up to the year 1972 this Corporation has cleared altogether 711 schemes all over the country which involves a total amount of Rs. 404.75 crores. In this country where we profess so much and let our people understand that we are going in for planned economy, while we say on the floor of the House and also in our utterances at public meetings that we are for a balanced improvement of all parts of the country, I am sorry to say that the attitude which has been shown by this Agricultural Refinance Corporation is not compatible with the objective which we announce and pronounce because as I stated earlier out of the 711 schemes I find—and you will be surprised to find—that there are certain States with no schemes at all. For instance, for Manipur, Tripura, Meghalaya, not a single scheme has been sanctioned. Out of the total involvement of Rs. 404.75 crores up to the year 1972 you will be surprised and the country will be very much surprised—I do not know whether the Minister will be surprised or not—that

,only Rs. 3.06 crores have been given for Assam, Orissa, Bihar and West Bengal while for Maharashtra, Mysore, Gujarat, Tamil Nadu, U.P. and Andhra Pradesh the amount involved is Rs. 102.76 crores.

SHRI KALI MUKHERJEE (West Bengal): Discrimination.

SHRI SARDAR AMJAD ALI: While we say that we want a balanced development of the whole country as such, we want balanced growth, it is surprising that you could give clearance for 36 schemes for Maharashtra while you could only give clearance for two schemes for Assam, two for Orissa, one for Bihar and four for West Bengal. In the case of Mysore it is 22, Gujarat 20, Tamil Nadu 22, U.P. 33 and Andhra Pradesh 48. Of the total 711 schemes Maharashtra, Mysore, Gujarat, Tamil Nadu, U.P. and Andhra Pradesh get a total of 181 schemes while only 9 schemes are given to Assam, Orissa, Bihar and West Bengal. So I would like to draw the attention of the hon. Minister to this fact at this particular stage when we get the opportunity of projecting our ideas, projecting the ideas of the States on whose behalf we hold the brief. The hon. Finance Minister should see that the activities of the Agricultural Refinance Corporation are planned in such a way that there is no imbalance created, that the attitude of very furious criticism is not brought about all over the country. I believe that on this particular occasion the hon. Finance Minister will take note of it.

Sir, with regard to my State I would humbly submit that the State of West Bengal has gone through a lot of ups and downs. At this stage we are having a very stable Ministry and a very good atmosphere. That is why the State of West Bengal, under the dynamic leadership of the present Government, are taking certain comprehensive area development projects. The State Planning Board probably has already referred to the Government of India for clearance of 14 projects. It is surprising that only three or four projects have been cleared. I would plead with the Finance Minister to look into the matter, so that all the 14 schemes which are worth a few crores of rupees and are very highly needed are cleared. It is needed not only for the

sake of the State itself. It is needed for the sake of the entire eastern region. Therefore, I plead with her to rescrutinise all the 14 projects which have been sent and of which only four have been cleared. The rest should be immediately cleared.

With regard to certain other things, I would suggest that probably it is the duty of the Agricultural Refinance Corporation to see that some better facilities for marketing agricultural commodities are assured to the States. When the State Governments come up with certain schemes and plans, the Refinance Corporation will have to judge them, analyse them, with all suitable attitudes, with all comprehensiveness and with a better perspective and planning. I believe that some international monetary agency is financing the Agricultural Refinance Corporation to start some marketing facilities in some of the States. In this regard may I submit that only two schemes from the Refinance Corporation with regard to my State have been submitted to the Ministry of Finance and they are still awaiting clearance? I would plead with the Finance Minister to look into the matter and see that these two marketing schemes, which should be totally financed by some international monetary agency through the Refinance Corporation, are immediately cleared. Therefore, without going into the details much more, because it might cause some annoyance to the hon. Finance Minister, I would definitely say that the Agricultural Refinance Corporation has played a very vital and important role. . . .

SHRIMATI SUSHILA ROHATGI: You are free to say what you want and we would be the wiser for it.

SHRI SARDAR AMJAD ALI: The wisest is there. I would definitely say and expect of the hon. Deputy Finance Minister that she will kindly look into the matter in detail and see that the schemes which are forwarded and submitted to the Refinance Corporation get clearance. While the schemes are being cleared, it should also be seen that the Refinance Corporation does not play such a role that the States might question its attitude or leniency to some States or some sectors or some side and some sort of, what I should say, apathy towards certain other States. With this limited submission I once again

say that I support this Bill with the expectation that if any anomaly is there, if any imbalances have been created so far, they should be spilled over and discrimination should go.

With these few words, I lend my support to this Bill.

श्री जगदम्बी प्रसाद यादव :

उपसभापति महोदय, यह जो संशोधन विधेयक है इससे मैं समझता हूँ कि शायद थोड़ा-थोड़ा करके हमारी सरकार कदम आगे बढ़ा रही है, लेकिन अभी तो संशोधन आये हैं वह पूरा का पूरा काम करने योग्य बना नहीं और मैं समझता हूँ कि तब तक नहीं बनेगा जब तक कि कृषिक पुनर्वित्त निगम का संगठन ही ठीक नहीं होगा। मैं माननीय मंत्री महोदय से जानना चाहूँगा कि कृषिक पुनर्वित्त निगम की जो रचना आप करते हैं उसमें किन-किन लोगों को प्रतिनिधित्व देते हैं, किस आधार पर देते हैं। क्या यह सत्य नहीं है कि कृषिक पुनर्वित्त निगम में शायद ही कोई आदमी ऐसा है जिसको कि जो कृषक मजदूर हैं, जिनके पास भूमि नहीं है—जैसा कि अपने अपने भाषण में कहा है कि उनके लिए इसको कर रहे हैं—जो छोटे किसान हैं उनके बारे में अनुभव हो, उनके बीच में रहने का, उनके बीच में काम करने का अनुभव हो और उनके हृदय में उनके प्रति अनुभूति हो। यह अनुभूति मैं समझता हूँ कि शायद ही किसी को हो। मैं तो समझता हूँ कि शायद ही कोई सामाजिक कार्यकर्ता हो तो जब सामाजिक कार्यकर्ता भी न हो तो फिर जिसमें नौकरशाही का बोलबाला हो उस नौकरशाही के हृदय में उन गरीबों के प्रति कितनी हमदर्दी होगी, मेरी समझ में यह बात नहीं आ सकती है। इसीलिए चाहे लोक सभा के सदस्य हों, चाहे राज्य सभा के सदस्य हों एक बात जरूर उठाते हैं कि आपने इसमें सुधार तो किया लेकिन

[श्री जगदम्बी प्रसाद यादव]

जो इसकी प्रक्रिया है उस प्रक्रिया में किस प्रकार आप सुधार करेंगे। जब तक प्रक्रिया का सरलीकरण नहीं होता है तब तक किसी भी प्रकार से वह गरीब की पहुँच के लायक नहीं हो सकता। मैं तो यह भी कहूँगा कि किसी योजना को बनाने में सिर्फ कृषिक पुनर्वित्त निगम का ही काम नहीं है, उसमें राज्य सरकार आती है, उसमें वाणिज्य अधिकोष है, फिर सहकारी संस्थायें हैं, कृषि विभाग है, अनेकों विभागों की एक टीम बनती है और वह टीम कोई योजना बनाती है। मैं माननीय मंत्री महोदय का ध्यान इस ओर खींचूँगा कि आप कहीं का उदाहरण ले लें। आप देखें कि जिस क्षेत्र के लिए योजना बन रही है वहाँ के किसान किस प्रकार की माँग रखते हैं जैसे कि किसान चाहता है कि बहता हुआ पानी है उसमें लिफ्ट इरिगेशन के द्वारा पानी खींचने की योजना हो लेकिन यह योजना नहीं बनेगी। होगा यह कि हम फलों नलकूप बनायेंगे और उसके साथ तुम्हें पम्पिंग सेट मिलेंगे। अब इसके बाद वहाँ जो वितरण करने वाले जायेंगे वह इस काम को ठीक से कर नहीं पायेंगे; क्योंकि योजना में आपने एक सीमा, एक मर्यादा रख दी है। तो मैं कहना चाहता था कि चाहे कृषिक पुनर्वित्त निगम हो चाहे ऊपर से ले कर नीचे तक कोई हो इनमें छोटे किसानों और बिना जमीन वाले कृषक मजदूरों का प्रतिनिधित्व नहीं है। आप चाहे जितना भी समाजवाद का नारा लगायें, लेकिन जितनी भी फाइनेंस की संस्थानें हैं उनमें वर्चस्व बड़े अधिकारियों का, बड़े लोगों का रहता है। आप इधर नारा देते हैं कि हम गरीब किसानों की मदद करेंगे और उधर आप रिजर्व बैंक को कहते हैं

कि सूद की दर बढ़ा दो और जब सूद की दर बढ़ती है तो वहाँ से स्टेट स्तर पर चाहे वह स्टेट कोऑपरेटिव बैंक हो, चाहे भूमि विकास बैंक हो, वहाँ इसका सीधा प्रहार पड़ता है जो कि छोटे या बड़े किसान हैं जो कि उससे कर्ज लेते हैं। अब आप सोचिए। एक तरफ आप लाए कि हम गरीबी किसान की कम करेंगे और दूसरी तरफ उधर रिजर्व बैंक अकसर कहता है कि हम एक प्रतिशत या डेढ़ प्रतिशत सूद बढ़ाने जा रहे हैं। तो यह कितना आँख मिचौनी का खेल है? यह बड़े लोगों का खेल है जिसको छोटे लोग समझ नहीं पाते हैं। गरीब किसान अगर ऋण लेना भी चाहें तो इतनी दिक्कतें होती हैं कि बेचारा परेशान हो जाता है। तो जहाँ पर स्कीम बनाने की बात है वहाँ पर आपको आवश्यकता है ऐसे लोगों का सहयोग लेने की जो वास्तविकता से परिचय रखता हो। जहाँ पर देने की बात है वहाँ पर ऐसी लोगों की आवश्यकता है, इस प्रक्रिया की आवश्यकता है जिसमें कि वह प्राप्त कर सके। अब ऋण वितरण की बात सहकारी समिति के पास आएगी। जहाँ तक श्रीमन्, सहकारी समितियों की कथा है, खास कर पूर्वी राज्यों का मुझे पता है, मंत्री महोदय को पता होगा कि बिहार—इसमें उड़ीसा और राजस्थान को भी जोड़ लें—यहाँ की सहकारी समितियाँ मृतप्राय हो रही हैं। कृषि विभाग के सहकारी विभाग कोशिश कर रहे हैं कि किस प्रकार इसको प्राणवान बनाया जाए। और यही बड़े राज्य उत्तर प्रदेश के कुछ हिस्सों की भी स्थिति है। मध्य प्रदेश के कुछ क्षेत्रों में भी यही स्थिति है। आज के इस योजनाबद्ध विकास में एक ही तरीका है सहकारिता, जिसके द्वारा प्रगति की

जा सकती है, अगर वही प्राणवान नहीं हुआ और आपसे अगर कहेंगे तो आप जवाब देंगे कि हम तो सिर्फ कृषिक पुनर्वित्त निगम से यह आर्थिक सहयोग के लिए तैयार हैं, जैसा इसका बनेगा रुपया देने को तैयार है, उनकी तरफ से रुपया देने में कोई देर नहीं है। लेकिन जब आप इस स्कीम को लेकर बैठे हैं तो यह विचार भी आपके लिए आवश्यक है कि स्कीम को कार्यान्वित करने के रास्ते में जितनी भी कठिनाइयाँ आती हैं, जिस के द्वारा कठिनाई आती है, उसको कैसे दूर करें? आपने बताया है कि इस कृषि पुनर्वित्त निगम ने 888 योजनाएँ बनाई हैं जिसमें 524 करोड़ रु० इन्वाल्ड हैं। मैं जानना चाहूँगा कि 888 योजनाओं में योजना की स्थिति क्या है? कितनों की पूर्ति हो गई है? कितनी पूर्ति के स्तर पर हैं और कितनी ऐसी हैं जिनमें हाथ ही नहीं लगाया गया है। फिर मैं यह जानना चाहूँगा, इसमें से कितनी ऐसी हैं जिनमें हाथ लगा दिया है लेकिन हाथ कार्य पूरा नहीं करने के कारण आप उनसे जुर्माना-स्वरूप क्षतिपूर्ति स्वरूप आधा सूद लिए हुए हैं। मुझे पता है बिहार भूमि विकास अधिकोष को कृषि पुनर्वित्त निगम ने पूर्णिया जिले में समतलीकरण के लिए कई करोड़ रु० से स्थापित किया, लेकिन जब अधिकोष उस अच्छे काम को करना चाहता था तो बिहार के जो बुल डोजर, ट्रैक्टर मालिक थे उनको कोई सूचना ही नहीं थी। अब बैंक को आधा सूद देने की नौबत आई, बैंक रुपया लगाने के लिए तैयार है, लेकिन कोई मशीनरी नहीं जो इस काम को कर सके। तो आप रुपया देने के लिए विचार करने को भी तैयार है लेकिन कोई मशीनरी हो जो रुपया बांटने के लिए तैयार हो। वहाँ मशी-

नरी कोई इन्वाल्ड नहीं है जिसके कारण कार्यान्वित हो सके। तो फिर आप इसकी चिंता कैसे कर सकेंगे।

श्रीमन् चव्हाण साहब कई वर्षों से बताते आए हैं कि हम सिक्कोरिटी बन कर आ रहे हैं। दूसरी बार बताया, हम योजना बना रहे हैं। तीसरी बार बताया कि हम कुछ जगह एक्सपेरिमेंट के रूप में चले आ रहे हैं। इस देश में 80 प्रतिशत से ज्यादा किसान हैं, उनमें कितने लोगों को सिक्कोरिटी आप पहुँचा सके, यद्यपि बाद में आपने सिक्कोरिटी की बात नहीं कही। अब आप विचार करके देखें कि यह जो संशोधन आप लाए हैं, क्या वह संशोधन सचमुच में जिसके लिए लाया गया है उसको लाभ मिलेगा? मुझे पता है कोआपरेटिव में काम करने के कारण कि उन गरीबों की संस्था बना कर उन मजदूरों की संस्था भी उसी प्रकार बनेगी जैसे आज अनेक जगहों में वनवासियों और हरिजनों की संस्थाएँ कुछ बड़े लोगों ने कुछ तेज और चालाक लोगों ने बनाई और अनेक रूप से उसका इस्तेमाल कर रहे हैं। अभी भी कुछ जगहों में गरीबों और हरिजनों के दस्तखत लिए जाते हैं, उन्हें कुछ रुपया दे दिया जाता है उनका घर, जमीन गिरवी करके बाद में नीलामी पर चढ़ जाता है। तो इन लोगों को जानकारी मिले और इन लोगों को सही ढंग से रुपया मिल सके ताकि उनकी प्रगति हो। इस काम में केवल रुपया की व्यवस्था करके ही अपना काम पूरा हो गया नहीं समझना चाहिए, बल्कि देखना यह चाहिए कि उसको रुपया जिस प्रोसेस से मिलता है वह ठीक है या नहीं। आपको इसके काम की देखभाल भी करनी चाहिए और समय-समय पर एग्जामिन भी करना चाहिये। अगर सचमुच में

[श्री जगदम्बी प्रसाद यादव]

आप जो बात कहते हैं उसको आप तब ही कर पायेंगे जब आप यह देखेंगे कि उसको वक्त पर चीज मिल जाती है या नहीं। जब तक आप यह नहीं करते तब तक मैं समझता हूँ कि सारी स्कीम फ्लाप हो जायेगी।

फिर कंसलटेन्सी सर्विस की बात आई है। इस चीज से भी लाभ होता ही है। इसका विस्तार होना चाहिये ताकि ज्यादा लोगों को इसका लाभ मिल सके। मैं आपका भाषण पढ़ रहा था जिसमें आपने कहा कि इस कंसलटेन्सी सर्विस का लखनऊ में मुख्यालय है और उसे कलकत्ते में खोला जायेगा। लेकिन हमारा तो इतना बड़ा विशाल देश है। इस विशाल देश में कम से कम कई जोन भी हैं। मध्य-प्रदेश हिन्दुस्तान का सब से बड़ा राज्य है। इसमें जगदलपुर का जो जिला है वह केरल प्रदेश से बड़ा है। इतने बड़े विशाल देश में अगर एक दो जगह ही इस तरह की सर्विस स्थापित की जायेगी तो किस तरह से काम चल सकेगा। श्री जग जीवन राम जी जब कृषि मंत्री थे तो उन्होंने कहा था कि वे कृषि स्नातकों को हर जगह पर काम करने की सुविधा प्रदान करेंगे ताकि वे जगह-जगह पर मिट्टी की जांच कर सकें। जिस तरह से डाक्टर अपनी दवाई की दुकान खोलता है, उसी तरह से ये स्नातक भी फैल जायेंगे ताकि किसान की मिट्टी की जांच हो सके। इस मिट्टी की जांच अगर हो सकती है तो किसान इस बात का फैसला कर सकता है कि कौनसी फसल बोई जा सकती है और कौनसी चीज इसमें ज्यादा हो सकती है। इस वक्त उसको इस तरह की जानकारी प्राप्त नहीं हो सकती है। सरकार भाषणों में तो इस तरह की चीजों के बारे

में बोल देती है जो सुनने में अच्छी मालूम देती है। लेकिन देखने में यह आता है कि सरकार जो बात कहती है उसको करती नहीं है। अगर सरकार इस देश में किसानों की मिट्टी की जांच के लिए व्यवस्था कर दे तो इससे देश की बहुत तरक्की हो सकती है।

मैं एक और सवाल मंत्री महोदय से जानना चाहूंगा कि ऋण विकास कार्यों के लिए दिया जाता है और देना भी चाहिये। मगर जिस की जमीन बंधक हो, जिसकी जमीन फंसी हो, उसको इस कार्य के लिए पैसा नहीं मिलता है। लैंड डेवलपमेंट बैंक, रिजर्व बैंक और दूसरी एजेंसियां बंधक जमीन को छुड़ाने के लिए पैसा नहीं देती हैं। मेरे एक मित्र ने सर्वे कर के देखा था कि बिहार के छोटे नागपुर में, जहां बनवासी लोग रहते हैं, उनकी जमीन बंधक पड़ी हुई है और उसको छुड़ाने के लिए करीब 30 करोड़ रुपये की आवश्यकता है। जब तक 30 करोड़ रुपये की व्यवस्था नहीं होगी, तब तक उनकी जमीन छूटती नहीं है। जब किसान के पास अपनी जमीन नहीं होगी तो फिर वह किस तरह से विकास के कार्य कर सकेगा। इस बात को रिजर्व बैंक, और दूसरी एजेंसियां सब जानती हैं मगर वे सब बेबस होकर टाइट बँटी रहती हैं।

सहकारी समितियों ने देश में प्रगति की है। महाराष्ट्र, गुजरात और मैसूर में इन सहकारी समितियों ने काफी प्रगति की है और यह जो ऋण का बखेड़ा है, इसको दूर कर दिया है। कुछ राज्यों को बैंकों ने पैसा दिया और उन्होंने इस समस्या को हल किया। बिहार एक पिछड़ा हुआ प्रदेश है और इसी तरह से राजस्थान का प्रदेश भी है, जहां पर छोटे किसानों की जमीन बंधक पड़ी हुई है छोटे किसान जिनकी

जमीन बन्धक पड़ी है, जो तीन, चार पांच, एकड़ के मालिक हैं, बगैर जमीन के वे कैसे तरक्की कर सकते हैं? बगैर जमीन के वे किस तरह से जी सकते हैं और किस तरह से विकास कार्य कर सकते हैं। आज जो विकास की स्कीमें हैं उन्हें रिजर्व बैंक ने पैसा न देकर बंद कर दी है। आप बन्द कर दीजिए, लेकिन जो एक एकड़, दो एकड़ और पांच एकड़ के किसान हैं उनका विकास तब तक नहीं हो सकता जब तक उनकी जमीन को आप बन्धक से न छुड़ा लें। मैं नहीं समझता कि इस बात से आप किस प्रकार बच सकते हैं और जब तक इस वास्तविकता को स्वीकार करके इसके निराकरण का उपाय आप नहीं करते, तब तक मैं समझता हूँ कि इस काम को आप चाहे करके भी नहीं कर सकेंगे।

एक बात मैं और कहना चाहता हूँ कि स्कीम बनाते वक्त जो विभाग जाय उस विभाग में उस लोकल जगह के जो किसान हों उनको भी जोड़ें जिससे लोकल किसान वहाँ की वस्तु स्थिति की जानकारी दें कि वहाँ उसकी किस प्रकार से प्रगति होगी।

एक बात कह कर मैं खत्म करना चाहूँगा कि गंगा नदी 1,500 मील में बहती है। गंगा नदी का जो एफेक्टेड एरिया है, जो कटाव में नहीं पड़ता है, उसके लिए तो योजना बनती है और उस योजना से उसको लाभ भी मिलता है, लेकिन जो भाग गेंजैटिक बैल्ट में पड़ता है, कटाव के क्षेत्र में पड़ता है, उसके लिए न रिजर्व बैंक सहायता देता है, न दूसरे बैंक देते हैं और आपकी योजना से उस क्षेत्र के किसान लाभान्वित नहीं हो सकते हैं और उस क्षेत्र की आबादी भी कम

नहीं है, लगभग 14-15 करोड़ है या उससे भी अधिक है। तो मैं जानना चाहता हूँ कि आपके इस पुनर्वित्त निगम की कोई योजना अभी इस गेंजैटिक बैल्ट के लिए, जो कटाव का क्षेत्र है उस के लिए है और आप या आपकी रिजर्व बैंक एल एम बी को दीर्घकालिक ऋण देकर उसके विकास के लिए कोई योजना बना रहा है और अगर नहीं बना रहा है तो आगे के लिए कोई उपाय आप करना चाहते हैं, जिससे उस क्षेत्र के छोटे किसान, मार्जिनल किसान या कृषक मजदूरों का भी लाभ हो।

SHRI BIRA KESARI DEO (Orissa): Mr. Deputy Chairman, Sir, this is a very nice Bill and I support it. Sir, if all the aims and objects of the functioning of the Agricultural Refinance Corporation are properly met, I hope the agriculturists and the kisans of this country. 7^fTf Wr^T 3Zv/ 3rq-jr | Sir, since last year, the Government have taken over wheat procurement. And the Government is now thinking of taking over rice procurement. Unfortunately, in the booklet of the Agricultural Refinance Corporation on its functioning and working, there is no mention that these cooperatives will be encouraged to procure wheat or rice. As you know, among the three institutions—the commercial bank, the land development bank and the cooperatives—it is only the cooperatives and the land development bank which have given the sum of credit to the farmers. And these commercial banks are too big or they do not give enough time to the agriculturists, and that is why in their annual reports you will find that the commercial banks have given the minimum of credit. So, my appeal to the hon. Minister is that when we are thinking hard about the procurement of rice and wheat, we should encourage these cooperatives to have more finances, for the procurement of food-grains.

Sir, a few days back, Mr. Chavan told us in the House that these grain merchants of India were, given an advance of nearly Rs. 800 crores by the banks during last year

[Shri Bira Kesari Deo] I think that is the main reason why today there is shortage of food in this country. These grain merchants purchased all the food and the Government agency is not having enough material in hand to purchase food today. And unfortunately the poor agriculturist is being harassed with a bad name that he is hoarding. . .

SHRIMATI SUSHILA ROHATGI: Mr. Deputy Chairman, are we not discussing the Refinance Corporation Bill?

(Interruption)

SHRI BIRA KESARI DEO: Today the procedure of getting credit for the small farmer is very cumbersome and it should be removed. Of course, the Minister has made a provision of Rs. 2,000 for the small farmer and Rs. 1,500 for the landless labourer. It is a very good procedure. But unless this procedure is simplified I feel they will never get this amount. The ARC has been financing marine fishing, coffee and so many other things. At the same time they should also finance traditional agricultural products like rice and wheat to a very big extent because the fields that we are having today were built some hundreds of years ago, and for that heavy machinery, modern techniques and science are necessary, and for that purpose every State of India should have a consultancy service so that the BDOs or the panchayat people or the Zilht Parishad people can get advice at the appropriate time and very early. There is a provision that it will help in removing imbalances. In India there are kets where you will find mostly concentration of Adivasis and Harijans. They are the most backward class of our society. They are the most exploited people. Here I have the latest report of the National Commission on Agricultural for marginal farmers and agricultural labourers. It has come out only four days back. They have given a recommendation that the ARC should encourage the marginal farmers and agricultural labourers to the maximum. On page 44 of the Annual Report it is mentioned that the eastern part of India, that is. Bengal, Bihar, Orissa and Assam have been neglected very badly by the ARC. It is Harvana, it is Punjab. Andhra Pradesh. Kerala and Mysore which are the blue-eyed boys of the ARC. . .

SHRI U. K. LAKSHMANA GOWDA (Mysore): They have more efficient Governments there,

SHRI BIRA KESARI DEO: No, no, do not say that. I know it. Sir, I hope the ARC will change its attitude and see that intelligent people, hard working people, also live in the eastern part of India. You know the eastern coast of India is also as long as the western coast of India. But, Sir, on the western coast, from Cape Comerin up to Gujarat, you will find all the mechanised fishing boats while on the eastern coast, beginning from West Bengal up to Cape Comorin, you will find hardly any mechanised fishing boats excepting a few in Andhra Pradesh and very few in Madras. On the whole of the Bengal coast, on the Orissa coast and the Andhra coast, Sir, you will find hardly any deep-sea fishing vessel or mechanised boat or things like that. Sir, the people in the eastern region need all these things. I agree with my friend, Shri Sardar Amiad Ali, who said very correctly that the eastern part of India needs more investment by the ARC. Thank you. Sir.

MR. DEPUTY CHAIRMAN: Yes, Mr. Ranbir Singh.

श्री रणबीर सिंह (हरियाणा) : उप-सभापति जी, यह कृषिक पुनर्वित्त निगम (संशोधन) विधेयक हमारे सामने है और मैं मानता हूँ कि यह कृषि उत्पादन बढ़ाने के लिये धनराशि जुटाने की एक कड़ी है। यह देश किसानों का देश है, इसमें दो तिहाई भाई खेती के ऊपर निर्भर हैं और इसके बावजूद किसान आज बहुत गरीब हैं और उसके गरीब रहने का कारण सबसे बड़ा यह है कि जैसा अभी बताया कि यमुना-गंगा के मैदान में जमीन के नीचे मीठा पानी है और अगर उस पानी को जमीन पर निकाल कर के खेती के लिये इस्तेमाल किया जाय जिसके लिये धन राशि की जरूरत है तो इस देश की पैदावार बढ़ सकती है। मैं यह मानता हूँ जैसा कि जिक्र किया कि हरियाणा और

पंजाब के प्रदेशों में इस निगम से ज्यादा फायदा उठाया गया। इस निगम के जरिये उत्तर प्रदेश, बिहार, बंगाल, उड़ीसा इनको भी ज्यादा से ज्यादा फायदा उठाना चाहिये और अगर उठाये तो जहां अपने किसानों के लिये सेवा करेंगे वहां उसके साथ-साथ वह देश भी बहुत बड़ी सेवा करेंगे।

जहां तक इस बात का सम्बन्ध है कि सरकार उसकी गारंटी दे इसका मैं समर्थन करता हूं और यही नहीं मैं तो मानता हूं कि जो कामशियल बैंक्स हैं उन बैंक्स के बारे में भी अगर सम्भव हो तो यहां से कानून बनाया जा सकता है कि प्रदेश की सरकारें जिन किसानों के लिये या जिन स्कीमों के लिये गारंटी देने को तैयार हों तो कामशियल बैंक्स जितना पैसा कृषि की तरक्की के लिये चाहिये, उतना पैसा जुटाने के लिये तैयार हो।

उपसभापति जी, जैसा मैंने कहा, हमारा देश कृषि प्रधान देश है, लेकिन इसके बावजूद कोई साढ़े तीन हजार करोड़ रुपया विदेशी मुद्रा का आज हमारे जिम्मे कर्ज है, जहां इसके अलावा और भी कर्ज हैं वहां यह कर्ज देश के अन्दर कृषि से उत्पादन होने वाली जो चीजे हैं जैसे गेहूं था या अनाज था या कपास था, उसके मंगाने के लिये हांसिल किया गया और विदेशी मुद्रा को कितने कष्ट से हम अदा करते हैं। आज तो चीनी का भाव विदेशों में भी एक सा है, लेकिन पहले एक समय था जब यहां हम चीनी एक रुपये, दो रुपये और ढाई रुपये और तीन रुपये और चार रुपये किलो के भाव खाते थे और यही चीनी पाकिस्तान को अमेरिका के जरिये कोई 20 रुपये मन के करीब पहुंचती थी और हमारे अमेरिका में भी हमको

अपनी चीनी बहुत सस्ती भेजनी पड़ती थी और जो टैक्स हैं, एक्साइज इयूटी हैं, उसको ही हम माफ नहीं करते थे, बल्कि कुछ अनुदान दे कर के इस लायक हम होते थे कि विदेशी मुद्रा का कर्ज हम अदा कर सकें। तो ऐसी हालत में . . . 3 P.M.

श्री जगदम्बी प्रसाद यादव : अभी भी सवा २० किलो भेज रहे हैं।

श्री रणवीर सिंह : खैर, आज तो ऐसी हालत है कि विदेशों के अंदर भी चीनी का भाव अब हिन्दुस्तान से सस्ता नहीं है। तो अनुदान देने की सरकार की आवश्यकता आज नहीं रही कि वह चीनी हमारी विदेश के बाजारों में बिक सके। लेकिन हो सकता है आगे फिर आवश्यकता आए जैसे पहले आवश्यकता थी। शायद आज भी सरकार का तरीका ऐसा ही होता है, शायद आज भी कोई अनुदान लेते हों चूंकि हर वक्त बाजार के भाव से देख कर नौकरशाही आम तौर पर चलती नहीं। तो हो सकता है यादव साहब की बात में तथ्य हो, इस बात से मुझको कोई झगड़ा नहीं है और मेरे कहने का अर्थ ही यह है कि कृषि की पैदावार यहां बढ़ायी जा सकती है और जैसा हमने अभी देखा, पिछले साल देश के अंदर कहत जैसी हालत आई, चूंकि वर्षा नहीं हुई, दरियाओं का पानी सूख गया, बिजली कम थी, लेकिन इसके बावजूद भी, हालांकि बहुत सारे साथी, इस सदन के सदस्य भी और दूसरे सदन के सदस्य भी, इसके ऊपर आलोचना करते थे कि देश के अंदर गेहूं बहुत कम लिया गया, हालांकि पिछले साल जो सरकार ने गेहूं लिया था उसको जोड़ कर उसका मुकाबला अगर आज से किया जाए तो उससे जान होगा कि उत्तर प्रदेश के अंदर से जितना पिछले साल गेहूं लिया था उससे ज्यादा

[श्री रणबीर सिंह]

अब तक लिया जा चुका है, पंजाब के अंदर पिछले साल कोई 32 लाख टन लिया था। इस साल 26 लाख टन के करीब पंजाब दे चुका है। इसी तरह से हरियाणा के अंदर 8 लाख टन से कुछ ज्यादा दिया था, इस साल कोई 6 लाख टन के करीब हरियाणा से गेहूं हासिल किया गया, प्रोक्थोर किया गया और यह किन हालात में हुआ कि देश के अंदर वर्षा कम हुई, दरियाओं में पानी की कमी हुई और नही फर्टिलाइजर मिला। या तो हम समझते शायद बातें करने से ही अनाज पैदा हो सकता है, खर्चा करने से अनाज पैदा हो सकता है, तो बात दूसरी है और अगर अनाज पैदा करने के लिये कुछ इन्पुट्स चाहिए तो फिर हमको सोचना होगा कि आया जितना हमने अब चर्चा करके ऐसा महसूस किया कि कृषि और हिन्दुस्तान का किसान फेल हुआ है, इस साल गेहूं की पैदावार में तो अगर हम गौर करेंगे तो हमको मानना होगा कि किसानों ने गेहूं दिया और किसानों ने गेहूं की पैदावार काफी बढ़ायी, चूंकि इतनी बुरी हालत पहले कभी नहीं हुई। मुझे याद है गोरे साहब गिला करते थे कि 148 करोड़ रु० महाराष्ट्र को दिया गया और दूसरे प्रदेशों को दिया गया, खेती के अंदर कुछ योजनाओं में मुश्किलें थी और लोगों की मदद करके और माइनर इरिगेशन का काम ज्यादा बढ़ाने के लिए दिया गया तो उसके ऊपर वह गिला करते थे, हम एक तरफ देश के अंदर सस्ता अनाज बेचने के लिए 250 करोड़ रु० की सब्सिडी देते हैं, उस सब्सिडी से कोई चीज पैदा नहीं होती। माइनर इरिगेशन में अगर 200, 400, 500 करोड़ रु० भी लगाएं, एक साल अगर उसमें पैदावार न हो तो अगले

साल जरूर उसकी पैदावार और बढ़ेगी। तो जहां तक मैं मानता हूं, इस निगम को जितनी भी आपसे मांगें की थीं वे दे दीं और सरकार ने भी, प्रदेश की सरकारों ने भी, जो जमानत निगम से जिन योजनाओं के लिए मांगी वे दे दीं और आज जैसा अभी पूर्ववक्ता ने कुछ गिला किया हरियाणा से और पंजाब के प्रदेश से तो मैं उनसे एक एक ही निवेदन करना चाहता हूं कि हरियाणा और पंजाब के प्रदेशों की सरकारों में और वहां के लोगों में एक ही फर्क है कि जहां तक जमानत देने का सवाल है जहां कोई अंगूठा लगाने का सवाल है उसमें कोई झिझक नहीं करते। प्रदेश सरकार झिझक नहीं करती हैं; क्योंकि बगैर पैसे के कोई भी तरक्की नहीं कर सकता है। बिड़ला और टाटा ने भी अपनी इंडस्ट्री के लिए कर्जा लिया हुआ है और तब ही वे आज आगे बढ़ते ही चले जा रहे हैं। आज जो गरीब किसान है, जिसके पास तीन, चार, पांच एकड़ जमीन है, वह बौर पैस से किस तरह से आगे बढ़ सकता है। मेरे गांव में एक स्टेट बैंक की ब्रान्च खुली। मैंने वहां जाकर पूछा कि अभी तक इस बैंक ने यहां के किसानों को खेती की पैदावार बढ़ाने के लिए कितना कर्जा दिया है। इस बैंक को खुले हुए करीब साल दो साल हो गये हैं और मुझे यह जानकर ताज्जुब हुआ कि कर्ज देना तो दूर रहा, कर्ज के लिए जो प्रार्थना-पत्र होते हैं वे भी वहां पर नहीं मिल रहे थे। मैंने इस सम्बन्ध में प्रश्न भी किये। जितनी वहां के स्टेट बैंक के लोगों को तनख्वाह दी जाती है उतना अभी तक वहां के किसानों को कर्जा नहीं दिया गया है। अगर शाखा खोलने की मंशा केवल यह थी कि कुछ लोगों को नौकरी दे दी जाय, तो नौकरी तो आप दूसरे तरीके

से भी दे सकते हैं, लेकिन खेती की पैदावार बढ़ाने के लिए तो यह आवश्यक है कि गरीब किसानों की हर तरह से मदद की जाय और इसी चीज के ऊपर वे लोग निर्भर करते हैं। मैं यह जानना चाहता हूँ कि कितनी धनराशि इस निगम के द्वारा नेशनलाइज्ड बैंकों के द्वारा कामशियल बैंकों के द्वारा और दूसरी एजेंसियों के द्वारा किसानों को दी गई है ताकि वे अपनी तरक्की कर सकें? अगर आप किसानों को पैदावार बढ़ाने के लिए पैसा देंगे तो फिर आपको विदेशों से अनाज और कपास मंगाना नहीं पड़ेगा।

मैं इस बात को नहीं मानता हूँ कि हरियाणा और पंजाब प्रदेश के किसान हिन्दुस्तान के दूसरे प्रदेशों के किसानों के मुकाबले में कोई बहुत अच्छे किसान हैं। ऐसी कोई बात नहीं है। मैं इस बात को मानता हूँ कि दूसरे प्रदेश के जो किसान हैं वे भी हमारे प्रदेश के जैसे किसानों की तरह अच्छे हैं। फर्क उनमें और हमारे यहां के किसानों में इतना हो फर्क है कि हमारे पंजाब के अन्दर खेती के लिए बिजली ज्यादा मिलती है, नहर का पानी ज्यादा मिलता है। खेती की पैदावार बढ़ाने के लिए हम लोग ज्यादा कर्जा लेते हैं, लेकिन दूसरे प्रदेशों में इस तरह की शिक्षक है। वे लोग जमानत देने में शिक्षकते हैं इस बारे में डरते रहते हैं ताकि जो रुपया कर्ज लिया जाय वह बसूल होगा या नहीं होगा? इस तरह के जो निगम हैं, दूसरी एजेंसियां हैं, जो कर्जा देती हैं, उनके हमारे यहां के जो आफिसर होते हैं, उनकी खासतीर पर ड्यूटी लगी होती है कि वे इस बात की जानकारी करें कि किन स्कीमों की तहत हिन्दुस्तान की सरकार से प्रदेशों की सरकारों को तरक्की के लिए पैसा मिल सकता

है ताकि वे अनाज की पैदावार बढ़ा सकें और दूसरे तरक्की के कामों में पैसा लांग सकें। पंजाब ने जो कि और प्रदेशों से एक छोटा प्रदेश है अपनी तरक्की के लिए काफी पैसा कर्ज लिया। यू० पी० की आबादी करीब 9 या 10 करोड़ के है, मगर पंजाब ने उससे डेढ़ गुना ज्यादा कर्जा लिया हुआ है। आज इस बात को सब लोग मानते हैं कि पंजाब और हरियाणा ने मिल कर सब से ज्यादा कर्जा लिया है। लेकिन यह कर्जा खाने के लिए नहीं लिया है, बल्कि प्रदेश को बनाने के लिए लिया है, ऊंचे-ऊंचे टीलों को जहां पर खेती नहीं हो सकती थी, उनको खेती के लायक बनाने के लिए लिया है, जहां पर पानी नहीं पहुंच सकता था, वहां पर पानी पहुंचाने के लिए लिया है, जहां पर बिजली नहीं पहुंच सकती थी, वहां पर बिजली पहुंचाने के लिए लिया है और आज हालत यह है की इन दो प्रदेशों में पानी और बिजली करीब-करीब सब गांवों में पहुंच गई है। श्री लोकनाथ मिश्र को यह बात माननी होगी कि उनके प्रदेश को हमारे प्रदेश की स्थिति तक पहुंचने के लिए कई साल लग जायेंगे। आप लोग से बंसीलाल और मासुति की बात कहते रहते हैं, लेकिन मैं यह कहना चाहता हूँ कि श्री बंसीलाल ने जो कार्य किया है वैसा कोई दूसरा नहीं कर सकता है। आज हरियाणा ने जो तरक्की की है उससे हिन्दुस्तान का नाम भी ऊंचा हुआ है और हिन्दुस्तान की भी तरक्की हुई है।

हमने किस तरह से अपने प्रदेश में तरक्की की है यह सब लोग अच्छी तरह से जानते हैं। आज सबेरे श्री हरबन्स सिंह का जिक्र किया गया। वह मेरे मातहत इंजीनियर थे और उन्होंने मेरे नीचे काम किया है। मुझे

[श्री रणवीर सिंह]

इस बारे में कोई गिला नहीं है, लेकिन किसी के खिलाफ कोई कार्यवाही की जाय, जांच की जाय और फिर उसको मुअ्तिल किया जाय और इस पर पंजाब और हरियाणा में बिजली के दफ्तर उनके हक में बन्द नहीं हुए। लेकिन उत्तर प्रदेश के बिजली के कर्मचारियों का यह कहना कि हम भी हरबन्स के हक में हड़ताल करेंगे कोई समझ की बात नहीं है। उनको दूसरे प्रदेश के मुलाजिम से क्या वास्ता है? वैसे ही वहां के प्रदेश की सरकार में इतना तक नहीं है, इतना हौसला नहीं है। हौसले की सजा है तो हम भुगतने के लिए तैयार हैं। अगर पैदावार बढ़ाना देश के लिए शोभा की बात है तो जो मेमोरैंडम, टीका टिप्पणी रोज की प्रदेशों की होती है वह ठीक नहीं है। वहां से सीखना चाहिए। मैं कहता हूं लोकनाथ मिश्र जी को और दूसरे साथियों को कि आप हरियाणा प्रदेश जाइए और पंजाब प्रदेश जाइए और देखिए कि किस तरह से पैसा हांसिल किया है, किस तरीके से तरक्की की है, कितनी तरक्की की है और उस ज्ञान से अपने प्रदेश को फायदा पहुंचाए, अपनी सरकार को लिखिए बजाय इसके कि मेमोरैंडम उठाए फिरें, कहीं राष्ट्रपति जी के पास पहुंच रहे हैं, कहीं राज्य सभा में, कहीं लोक सभा में पहुंच रहे हैं, अनाज रोक रहे हैं। हमारे यह विरोधी दल के भाई यादव जी करनाल पहुंचते हैं। हरियाणा जाने का शौक है तो हरियाणा सरकार की गाड़ी आपको ले जायगी, अगर आप देखना चाहते हैं...

श्री जगदम्बी प्रसाद यादव : बिना हमारे जाए बंशीलाल की लाठी सम्भालेगा कौन।

श्री रणवीर सिंह : इसलिए आप पहुंच नहीं पाए। जहां तरक्की के लिए

हौसला चाहिए वहां लाठी की भी आवश्यकता होती है, जो आदमी रुकावट डालते हैं उनके लिए लाठी की भी आवश्यकता होती है। जो लॉ एंड आर्डर को खराब करते हैं उनको ठीक लगाने का काम भी लॉ एंड आर्डर का है। (Interruption) हमको भी लाठी लगी थी, जेल मिली थी, लेकिन किस बात के लिए? देश की आजादी के लिए। आपको इसलिए लाठी लगती है कि आप कोशिश करते हैं कि किसान अनाज न ला सके और दूसरी तरफ शहर में आकर कहे कि गेहूं सरकार हांसिल नहीं कर सकी, सरकार फेल हुई। तो आप देश को किधर ले जाना चाहते हैं। मैं वित्त मंत्री महोदय से इतना ही निवेदन करना चाहता हूं कि अगर आप चाहती हैं कि देश तरक्की करे तो आपका मंत्रालय किसानों को रुपया देने पर कोई रोक न लगाएं, जितना पसा चाहिए वह दिया जाय। किसान को एक साल में दिया हुआ रुपया आपकी बहुत सी विदेशी मुद्रा बचा सकता है, जिसको अदा करने के लिए देश को काफी शक्ति लगाना पड़ेगी। तो ज्यादा से ज्यादा रुपया दें, इस स्कीम के जरिए भी दें और दूसरी जो नेशनलाइज्ड बैंक्स हैं उनके जरिए भी ज्यादा से ज्यादा रुपया पहुंचाएं, ताकि देश आगे बढ़े।

DR. K. MATHEW KURIAN (Kerala): Mr. Deputy Chairman, Sir, broadly I welcome the proposals made in the amending Bill but I think on this occasion it is necessary to discuss not only the performance of the Agriculture Refinance Corporation but also the ultimate beneficiaries through the cooperative and other banking sector like Land Development Bank and so on, how and in what manner the operations of the ARC ultimately benefit I think it is not correct for us to restrict the discussion only to the performance of the Agricultural Refinance Corporation. We cannot discuss the ARC unless we also discuss along with it the ultimate beneficiaries

of the project itself. Therefore, Mr. Deputy Chairman, with your permission, I would like to refer to the entire gamut of agricultural credit with special reference, of course, to the ARC, in terms of its objectives and implementation.

While I agree that the objectives of the Agricultural Refinance Corporation are very laudable, an analysis of its performance in the last several years very clearly shows that all is not well with this great institution.

Let us take, for instance, the claim made by the ARC in their annual report that the performance so far has been very encouraging. If you look into the total number of projects sanctioned, money spent through the financing agencies etc., it is an impressive record. Of course, in relation to the needs of the country, one would definitely wish that much more was done. But my main criticism is not that; not about the total volume of its operation, but about the pattern of its lending and so on. Sir, criticisms have been raised by hon. Members in this House and elsewhere very legitimately that certain regions and States are neglected. This of course is part of the policy which is pursued by the Central Government, what I would call the capitalist path of development. The capitalist landlord policies will necessarily result in uneven development between regions and States. This of course is known. But what I would like to pursue is not this particular point which is fairly well known, but the point that these imbalances in the capitalist path of development is further aggravated by unevenness in the performance of the various agencies themselves, for example, the State Governments, the land mortgage banks, etc. which are supposed to take initiative in this. I would like to refer to the editorial written in the Indian Express dated 22nd October 1969—as far back as 1969—relating to the Annual Report of the ARC. It states that while the Central and Development banks in the States are the proper beneficiaries from this process of refinance, the Annual Report of the ARC shows that not all the State[^] make equally good use of these resources. Some are more energetic in the preparation of schemes for agricultural development than others. The existence of financing

agencies will not' automatically stimulate development. The people and the Governments of the States concerned must help to prepare suitable development schemes meriting financial help. It is true therefore — and I think it is generally agreed—that because of the inability of certain State Governments to prepare the schemes, particularly the medium and small farmers, these vulnerable sections of the community, are completely neglected and excluded from the purview of the ARC's actual operations at the base.

This is also linked up with the question of the capability of the ARC itself in processing the various schemes when they are submitted to them. Here also I have a paper clipping of Hindustan Times dated 22nd September 1971 which quotes the conclusions arrived at a meeting organised by the Union Finance Minister, Mr. Chavan with the representatives of the various States to discuss the refinancing operations. This meeting very clearly identified some reasons why the flow of credit has been inhibited by various factors. For instance the processing, formulation and implementation of the various schemes for the development of the backward States is defective; the co-operative credit structure right from the primary level up to the highest level is deficient; there are operational deficiencies, slow progress in rehabilitation and reorganisation of the cooperative credit institutions and so on. Therefore in this context it is very clear that the Refinance Corporation can not function properly unless the credit base at the bottom is restructured. Otherwise all the good things embodied in this amending Bill, all the good intentions of the hon. Minister will only remain pious hopes which cannot get implemented.

Similarly we find that the expertise of the Agricultural Refinance Corporation in terms of processing projects quickly is again very defective. Possibly there is not enough technical experts who can quickly ascertain the differences in the requirements from State to State and from region to region and the peculiar characteristics of agricultural and other allied operations in the various States and regions. Our experts sitting in Delhi or Bombay are possibly unaware of the peculiar differences that obtain from State to State. Unless therefore expertise is built up with people,

[Dr. K. Mathew Kurian.]

who have knowledge of the developmental programmes at the grass root level particularly in agriculture, the ARC's ability to process schemes even when good projects come from the States is limited.

The other point that I would like to bring to the notice of the hon. Minister is a very serious matter regarding the variations in the allotment of funds between States. This again is linked up with the ability not only of the ARC but also of the State Governments and local agencies. Now, let us take, for instance, the State-wise proportion between long-term and short-term finance. The Agricultural Refinance Corporation is concerned with medium and long-term finance, but we cannot discuss medium and long-term agricultural credit unless we discuss simultaneously the question of short-term finance. So far, according to my knowledge, there is no scientific principle derived at any level, including the State or the Central level, regarding the legitimate or the most optimum proportion between long-term and short-term finance in the agricultural sector. Two decades have passed, but our experts in the credit department of the Reserve Bank of India even today cannot scientifically ascertain the total requirements, of credit divided between long-term and short-term. There is some estimate of Rs. 2,000 crores for short-term finance and so on. My main point is that medium and long-term finance also through the refinancing agency of ARC cannot succeed unless we link it up with the problem of short-term finance. I quote from the *Economic Times* of 10th May, 1970. The State-wise proportions between long-term and short-term finance further elaborate the unplanned expansion of co-operative credit, particularly the long-term one. The figures in the table, which they have given, show that there is a sudden spurt in the long-term advance of eight States viz., Bihar, Gujarat, Haryana, Jammu and Kashmir, Madhya Pradesh, Maharashtra, Punjab and Tamil Nadu, whereas there is a sharp decline in this proportion in Kerala, Mysore and Orissa. It is difficult to trace this variation to the stage of agricultural development in various States. The proportion between long-term and short-term finance must reflect the on-going process of agricultural development, but we

have the curious phenomenon that in the same period in some States the proportion goes up, while in other States it goes down. In other words, there is a complete unplanned and chaotic expansion of the total credit, particularly as between long-term and short-term finance. This is a very important point which I would like to elaborate further. The ideal proportion between long-term finance and short-term finance has to be ascertained and the optimum combination has got to be found out. But so far the estimates are based on two assumptions. There is almost a very elementary and childish type of assumption that the agricultural sector needs much more finance any way and, therefore, why do we worry about the proportion between long-term and short-term. Therefore, it is assumed that there is no question of restricting credit in any particular direction. The second assumption, which I would again like to say is an elementary and childish assumption, is the feeling that the main reason for agricultural backwardness is the lack of adequate funds and, therefore, increasing the credit availability is the main basis of credit policy and that there is no need for worrying about these proportions. I would submit that both these assumptions are wrong. They are wrong because to assume that just by increasing credit availability or credit supply we can have the magic of agricultural development is entirely futile. Credit supply in the agricultural sector has a multiplier effect, which has a great bearing on the increased investment potentialities of the farmers themselves. Any increase in long-term finance in a particular direction always affects the short-term credit requirements. I would further amplify this point. Credit requirements of a farmer are more directly related to his attitude towards increased production. This again is related to the question of incentives that a farmer gets in terms of future environmental factors and particularly availability of infrastructure. If inputs are available and if agricultural prices are going to be stable, then the farmer has an incentive to utilise the credit. Given the crisis in agriculture, perpetuated by the capitalist mode of development, there is a crash in the price of several agricultural products, for example, coconut. There is increase in price to the consumer, but there is a fall in price for the producer. This has been

the phenomenon in the case of certain cash crops. Particularly in such a situation, the credit requirements are directly related to the problem of infrastructure, marketing facilities, availability of inputs, extension services, stability of agricultural prices and so on. Therefore, unless the Government has a proper policy with reference to marketing and provision of inputs, particularly to the poor farmers, the credit requirements cannot be ascertained. Therefore, there is need for stability in the policy with regard to agricultural development in order to have a stable credit policy both in respect of short-term and long-term finance. From the First Five Year Plan, the emphasis has been on short-term operational credit. No coordination ever existed between the long-term and the short-term finance. I will give you one example which is very telling. During the period 1950-51 to 1960-61, the proportion of long-term credit in the total cooperative credit structure was only 5 per cent. In other words, for Rs. 100 crores of short-term credit the long-term credit availability was only Rs. 5 crores. There was a hurried and haphazard type of credit expansion. Credit expanded in one direction without linking it up with credit expansion in related fields. But in the subsequent period, particularly during 1966-67* and 1967-68, this proportion increased suddenly from 5 per cent to 11 and 15 per cent. What is the logic? What is the correlation between these proportions? We do not know. There is unscientific, unplanned expansion of short-term and long-term credit which the Government of India has been unable to coordinate. Whatever the intention of this Government may be, it cannot solve the problem of credit at the rural base unless the question of the gap between the short-term and the long-term credit is looked into.

Lastly, I would refer to the problem of what I would call the differential policy for credit expansion. I am very glad that at least some new thinking is being introduced, at least on paper—how it will appear in practice, we do not know—that landless agricultural labour and the marginal farmers should get certain benefits of credit without worrying about the ancient notion of "Wabi" based on land-ownership and so on. If this can be implemented, it would definitely be a great

14-8 RSS/ND/73

step forward. But what is the reality? While one Department headed by Sushilaji goes ahead with these schemes or at least on paper produces a good scheme, what is happening is that the benefits now promised by the left hand of the Government are being nullified by the right hand of the Government, by having a credit policy, a policy, which completely frustrates this objective. For instance, take the case of fisheries. According to the ARC Scheme, fisheries are also eligible for refinance. The small producers in the marine and fisheries industries in Kerala, for instance, are today languishing under the pressure of the monopolies like the Tatas, the Union Carbide and the emerging millionaire called Sanjay Gandhi. All of them are in the race. Sanjay Gandhi is not only having Maruti limited; Maruti Limited is entering the fisheries industries in Kerala. All of them are now trying to fish in troubled waters. These big monopolies, these companies, are able to get substantial credit from the banking system, particularly the public sector banking system and the public sector financial institutions. In other words, the Government by their deliberate policy on the one hand is giving substantial credit to the big, monopoly houses but on the other hand, they give some pittance of help by way of refinance to the small man. This kind of trick, people who are gullible will not understand. But the fact is that one good scheme which one Ministry puts up is being more than one hundred per cent offset by the pro-monopoly policies of the other Ministry. Therefore, there is lack of coordination. Either it is a deliberate attempt to mislead the people or even if it is legitimate, it is a very futile effort.

Therefore, I would conclude .. (Time he!!
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Sir, there is plenty of time left. Two hours were allotted. I am the last speaker. I will take only a few minutes.

Coming to the differential policy, I do not understand why, for instance, there should be a uniform repayment programme for all the categories of agriculturists. Unless the hon. Minister educates me on this point, I am not aware of any differential policy which supports the small and the marginal farmers. Why should we assume that the ability to repay of all

[Do. K. Mathew Kurian] categories of farmers is the same. Landlords, rich peasants, middle peasants, poor peasants, landless agricultural labour, all of them are clubbed together when it comes to repayment programme. I am suggesting for the consideration of the Government that there should be a differential repayment programme. First of all, I am suggesting no credit at all to landlords. Landlords, both capitalist landlords and feudal landlords should be excluded from the purview of public sector credit including the A.R.C. But in the case of rich peasants, middle peasants and poor peasants, agricultural labour, .. (*Interruption by Shri Ranbir Singh*). If the hon'ble Member wants to be educated about the existence of landlords, let him read his own government's studies which shows that there is still a section of parasites in the agricultural sector who are either capitalist landlords or feudal landlords. This is very clear.

SHRI K. P. SUBRAMANIA MENON: (Kerala): This is Planning Commission's report.

DR. K. MATHEW KURIAN: Yes, Therefore, I think it is necessary that we should first of all get educated about the class structure in the villages. It is necessary that agricultural holdings where either the head of the family or any member of the family do not actually participate manually in the agricultural operations should be excluded from the purview of public sector credit. And in the case of actual cultivators, that is, whether it is the rich, middle, or poor peasant, there should be a differential programme of easy long-term credit, and soft credit for poor and middle peasant and agricultural labour according to their ability to pay. In other words, repayment programme should be directly related to the ability or capacity of the different classes in the rural sector to pay.

Secondly, Sir, in the case of eligibility, of course now the eligibility conditions are being reformed. Value of land which has so far been taken into account should be determined on the basis of the value according to the type of crop on the one hand and the price of the crop. It may be necessary to have a valuation scale which may be revised every two or three years.

In other words, the value of the land or assets should be determined in terms of the type of crop, and in terms of the prices prevailing whether it is declining or increasing.

Lastly, I would conclude by saying that small producers are precisely the class which have been shown by agricultural studies to be the one who have the highest productivity per acre, though the productivity per person is low. Because of high labour input productivity per acre is higher in the small farm. Therefore, it is necessary that the small farmer and, along with him agricultural labour should be supported by a deliberate policy which is different from the so-called green revolution policy. Steps should be taken by the Government to evolve a new attitude to agricultural development, a new strategy of agricultural development, away from the so-called green revolution strategy which supports landlords and rich peasants, and in favour of supporting the small poor peasants and agricultural labour. Only in that context can the Agricultural Refinance Corporation and other finance agencies in fact, pursue the pious hopes which the hon'ble Minister expressed in her speech.

SHRIMATI SUSHILA ROHATGI: Mr. Deputy Chairman, at the very outset I would like to thank all the hon'ble Members who have participated in the discussions and I think it is one of those rare bills which has more or less unanimously been supported by the Members except for a very brief spell when Dr. Kurian inadvertently brought in his pet theory of landlordism here. He mentioned certain names, for example, that of Mr. Sanjay Gandhi. I do not know how he or any individual can directly get any refinance from the A.R.C. His name is brought here because the Corporation itself is made for refinancing institutions and not for individuals.

DR. K. MATHEW KURIAN: I think you have misunderstood me. Mr. Sanjay Gandhi has nothing to do with the agricultural refinance. I understand that. What I am saying is this. While through the Agricultural Refinance Corporation you protease to support the small man, your government through its banking and industrial policy elsewhere is giving licences and

finance to precisely those big monopoly houses which will cut at the roots of the small man in fisheries.

SHRIMATI SUSHILA ROHATGI: I am very happy with his corrections of the first part but I am afraid I do not agree with the latter part. The Government is not bifurcated; what the left hand does is duly supported by the right hand also. Therefore, I am happy about his correction in the first part and while I would like to assure Dr. Kurian that his opinion is of great value to us, I am afraid if he has certain pre-conceived notions or ideas, I am not in a position to dispel them. All I would like to do is to place it on record that the Government thinks as one and acts as one. Therefore, what is done by one Ministry is not diametrically opposed to what is done by the other.

Sir, certain suggestions have been made and I think there is enough matter which the Ministry can think over. So far as the working of the ARC or the nationalised banks or the co-operatives is concerned, I think there is ample scope for improvement. We can never say that it is perfect. I think there is always some scope for improvement. But to-day we are mainly concerned with the refinancing work and the various financial institutions which are directly concerned with it. One very legitimate point was made by the Members—Dr. Kurian and others—when they referred to what was happening in 1968-69. I am personally happy and on behalf of the Government I would like to say that though the speed and the momentum of the ARC was not so good as it should have been in the beginning, it has made up definitely recently. Though in the first four years only about 42 schemes had been taken up for refinancing by the ARC, costing only about Rs. 43 crores, to-day we find that there are 888 schemes involving an outlay of Rs. 524 crores. A legitimate point to which attention has been drawn is that all the amount has not been disbursed. Here I would like to say that it has not been disbursed not because of any fault or any procedural difficulty nor any inherent weakness in the ARC, but because of so many other factors. The ARC sanctions the entire sum as a whole for the entire scheme. As soon as a certain phase is completed by the institutions

themselves, they give the relevant documents, and as soon as a particular phase is over, the ARC immediately releases the amount. Therefore, it is for those institutions, the banks or the co-operatives or whatever they are, to complete the work. Therefore, special attention has been given for the working of the nationalised banks, the land mortgage banks and the co-operatives so that it improves. It was precisely for that reason that various steps have been taken in order to promote the work of the ARC and to see that the entire amount is disbursed, because it directly affects the small farmers and the marginal farmers; and in this manner, we can alleviate the suffering of the small man and also raise the economic standard of the people as

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श्री जगदम्बी प्रसाद यादव : अब जो वहां पर दिक्कत हो रही है, डिले हो रही है डिस्बर्समेंट में, स्कीम के वर्क आउट में, उसके लिए भूमि विकास कोऑपरेटिव रेस्पॉन्सिविल है, स्टेट सहकारिता बैंक को आप पैसे देने के लिए तैयार हैं, यह आप कहती हैं। मैंने यही कहा कि आप आकाश में टंगी हैं। आप वहां पर अपना वर्चस्व स्थापित करिए कि जो आप रुपया खर्च करने के लिए दे रही हैं वह निश्चित रूप से खर्च हो। आप यह कहती हैं कि आप रुपया लेकर तैयार हैं अगर वे कहते हैं कि हम ले रहे हैं लेहिन काम होता नहीं।

श्रीमती सुशीला रोहतगी : हम आकाश में लटके हुए हैं इस बात का मैं खंडन करना चाहती हूं। जहां तक हमारी सरकार कांग्रेस का प्रश्न है, हमारे पैर धरती पर मजबूती से जमे हुए हैं। आकाश में किसी को लटकना है तो उससे हमारा सम्बन्ध नहीं है।

एक बात मैं अवश्य कह दूँ। आपने कहा कि देर लगती है। उसका कारण भी मैं स्पष्ट करना चाहती हूँ। ए० आर० सी० की तरफ से देरी नहीं होती है। एक दफा ए०आर० सी० ने योजना

[श्रीमती सुशीला रोहतगी]

को पूरी तरह से संचालन कर दिया तो दूसरे जो इस्टीमेशन है, को अपरेटिव्स है वे अपना काम चालू कर देती है और बाद में रुपया ए० आर० सी० से मिल जाता है। रुपए को कभी से कोई योजना ए० आर० सी० ने नहीं रोकी है। अगर माननीय सदस्य की निगाह में कोई ऐसा काम हो तो वे हमारे ध्यान में लाएंगे, उसको हम देखेंगे।

श्री जगबन्धो प्रसाद यादव: मैंने अपने भाषण में कहा कि आपके रुपए की वजह से नहीं बल्कि योजना के कार्यान्वयन की जो गड़बड़ है उसके कारण वहां पर खिंचे हो रही है। जब तक अगर इन्टरफियर नहीं करेंगे योजना कार्यान्वित नहीं हो सकती। आपके रुपए की बात नहीं है, योजना कार्यान्वित हुनी चाहिए।

MR. DEPUTY CHAIRMAN: You should have your own machinery to disburse the amount.

SHRIMATI SUSHILA ROHATGI: We should have our own machinery. I think, Sir, in future, in the shape of things to come,, all these will be taken into consideration. And the Interim Report has recently been received; that is already taken into consideration. And, as I submitted right in the beginning, there is scope for improvement. And for that improvement, I would request the hon. Member to fortify us with constructive and concrete suggestions, if he has any; We shall always welcome them in the larger interest. That was the first thing. Initially, the momentum was not generated, but later on, that WM gained. Today, we find that a number of schemes have been taken up.

श्री नवल किशोर: मैंने 1970-71 के फीगर्स कोट किये थे। आप का 1963 में ऐक्ट पास हुआ है, मैंने 1970-71 के यानी 8 साल बाद के फीगर्स कोट किये थे।

SHRIMATI SUSHILA ROHATGI: I will come to that. I take that as a whole about regional imbalances. I would

like the hon. Members to know the various types of schemes that have been taken up recently. In this earlier stage, only conventional type of schemes have been taken up. But now, new schemes which involve about CO per cent of the minor irrigation schemes have been taken up. After all, these are the minor schemes

h are really going to help.

आपने विकास की बात कही थी। These are the things which are really going to help in

development of a particular area. And For that specific purpose, the Finance Minister himself had called a meeting of the ten backward States' Agricultural Production Commissioners. All these matters were discussed there, and it was also thought out as to what steps were necessary, how to work out between the various project authorities how the work could be coordinated between the various institutions, the time factor, if any, and how it could be mitigated etc. All these

rs were taken into consideration. We

that it was at the initiative of the A.R.C. Cell that the Agriculture Ministry had called a meeting of various officials ling, with various Ministries. They also tried to identify the bottlenecks and difficulties. And all these factors, which have been referred to by the hon. Members, were taken into consideration. They were all reviewed and on the basis of that, certain steps have also been taken.

And there is one point about the consultancy service in Lucknow. That has done good work. Apart from that, the ARC has set up its regional offices in almost all the States; even in Gauhati, it has been set up. And these States have also set up special cells. All these matters that have relevance to the ARC, the schemes and their implementation, have been taken into consideration so that they can go ahead with greater momentum and speed.

Sir, the main point is about the co-operatives. As the hon. Member has also mentioned, there is much to be improved there. And for that particular thing, the Department of Cooperation, in consultation with the Agricultural Credit Department of the Reserve Bank of India, has drawn up a scheme for rehabilitation of the weak central cooperative banks in various States And an attempt is made...

SHRI A. G. KULKARNI (Maharashtra): It is the politicians who are to be improved. Cooperative movement is a good principle in itself.

SHRIMATI SUSHILA ROHATGI: Co-operative movement is a very good principle and no one has denied or refuted the principle of cooperatives. But I think we do realise that there is much to be improved so far as cooperatives are concerned. For that, Sir, initial steps have been taken. So far as the working of cooperatives is concerned, the State Governments also have to cooperate; they must also assist in improving the cooperatives as such.

I would like to draw the attention of the hon. Members to one particular point. It is the sincerity of the Government shown towards the small and marginal farmers that 100 per cent refinance is being extended to the small and marginal farmers. Actually, this is only up to the end of 1975; but it will be seen later whether it would be necessary. In regard to the steps taken by the various nationalised banks, we have the differential rate of interest which also goes to help the small and marginal farmers. So these schemes are there ultimately intended to help the small and the marginal farmer. The point which Dr. Kurian elaborated I do not think he actually believes in it. But the political angle somehow he rejected. He said that the Government is not going to help the small farmer but the bigger capitalists. I may tell him that it is only in the larger interests of the people.

DR. K. MATHEW KURIAN: You believe in precept, not practice.

SHRIMATI SUSHILA ROHATGI: No, we believe in precept and practice. They are identical. In all these 26 years it should have convinced the people.

Then, Sir, there is one point which our friend from West Bengal had elaborated. That is, West Bengal probably had certain schemes internationally sponsored. To the best of my knowledge there is no scheme which has been sponsored by West Bengal yet. But I would request the services of the honourable Member who is a very active Member, if there is any such

scheme, it should be sent to us and I can assure him that so far as . . .

SHRI SARDAR AMJAD ALI: It is not the opening of new markets. In the agricultural sectors also. . .

SHRIMATI SUSHILA ROHATGI: I find that so far there is no such scheme before us. But in case it is with the State Government . . .

SHRI A. G. KULKARNI: Marketing does not come under the agricultural sector.

SHRIMATI SUSHILA ROHATGI: It will come under the ARC. If there is any such scheme, he may kindly send it to us and we shall have it examined. But one basic point which has been stressed by almost everyone of the Members here, irrespective of party affiliations, is about regional disparities. For that I would only quote figures. Figures were, of course given earlier. But I would like to give the latest figures now which may elucidate and clarify the point about the outlay . . .

SHRI SARDAR AMJAD ALI: For the information of the honourable Minister ten agricultural credit and market development projects have been financed by the International Bank of Reconstruction and Development, International Development Association, and are being implemented through the Corporation. This is the thing I wanted to know.

SHRIMATI SUSHILA ROHATGI: Where is it given?

SHRI SARDAR AMJAD ALI: This is about agricultural credit and market development projects financed by the International Bank of Reconstruction and Development through this Corporation.

SHRIMATI SUSHILA ROHATGI: Sir, he was referring to West Bengal. Is there any scheme for West Bengal? That is what I wanted to know. No, it is not there. There are so many IDA schemes which have been sponsored, and I am prepared to give details of figures, etc. But since he referred to West Bengal, I was asking him for specific information. I do not

[Shrimati Sushila Rohatgi] have any information on that and I would be grateful if he could kindly supply me with any information that he may have.

About these regional disparities, coming from a backward State myself, the biggest State, I share the anguish of many of the Members here. But the facts speak for themselves. So far as distribution of schemes sanctioned by the ARC up to 30th June 1973 is concerned, I would like to quote some of the States which have been mentioned: Bihar, for instance; number of schemes mentioned is 13, financial assistance Rs. 14.22 crores; Kerala 40 schemes; assistance Rs. 13.53 crores; Orissa 15 schemes—Rs. 6.23 crores; U.P. 91 schemes—Rs. 74 crores. In fact, U.P. has done extremely well in ARC. West Bengal 13 schemes—Rs. 1.01 crores. If there are any other States for which Members want to find out, we have all the information here, the break-up of these figures. One thing I would like to say is this. In the Fourth Plan the target for the ARC was Rs. 300 crores. Disbursement up to end of July has been Rs. 196 crores only. But it is expected by the end of the Fourth Plan to be Rs. 280 crores approximately. That is the position as it stands today . . .

श्री जगदम्बी प्रसाद यादव : बिहार का कितना बताया ।

श्रीमती सुशीला रोहतगी : जी हाँ । हमने बताया कि 13 योजनाएँ हैं, 14 करोड़ 22 लाख रुपया है ।

श्री जगदम्बी प्रसाद यादव : अपने प्रदेश से बहुत पीछे रह गया ।

श्रीमती सुशीला रोहतगी : कौन पीछे रह गया, कौन नहीं लेकिन मैं आपसे भी निवेदन करूंगी कि आप भी आगे चलिये, आपका सहयोग मिला तो मेरा खयाल है कि बहुत आगे बढ़ जायगा ।

Then about Assam I would like to say particularly—the Member representing

Assam has raised the point—that the ARC has written to Assam. From the State of Assam we have not really had any reply and I would be very grateful if the hon. Member from Assam takes the trouble and gets in touch with the State Government and forwards any scheme that may be there to us and we would be very happy to see that this particular thing is done.

Sir, I have just received some information about West Bengal which I would like to share with the honourable Members. The West Bengal marketing yard scheme has not yet been processed finally. It is being revised there. Probably, Sir, it has been received and there is some sort of revision. All the same, this has not been processed finally. But we would like to assist in any manner and see that this is done as expeditiously as possible.

Sir, these are some of the points which have been raised by the honourable Members here. But one point remains and that is; that the ARC does not refinance individuals, but refinances only institutions. Considering the shape of things which we envisage for the Fifth Plan, Sir, it has a much bigger future with an outlay of Rs. 400 crores and we not only want to refinance, but we also want to go in for direct finance so far as the IDA suggestion is concerned. The IDA was to sanction a direct loan and that speaks of the commendable work that has been done by the ARC. Sir, the interim Report that has been received by the Government is under consideration now and we are not in a position to give our views now.

On the whole, Sir, the ARC has done a commendable work and it is only with the co-operation of the honourable Members that we hope to do much better.

With these words, Sir, I commend the Bill for consideration by this honourable House.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Agricultural Refinance Corporation Act,

J 963, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Let us now take up the clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI SUSHILA ROHATGI: Sir, I beg to move:

"That the Bill be passed." *The question was proposed.*

श्री जगदम्बी प्रसाद यादव : मैंने माननीय मंत्री महोदया से पहले भी कहा था कि कृषि पुनर्वित्त निगम में जो आप गठन करते हैं, उसमें कृषकों को, छोटे कृषकों को कहां तक हिस्सा देते हैं क्योंकि मुझे विदित है कि चाहे एल०एम० बी० हो चाहे स्टेट कोऑपरेटिव बैंक हो, जिसको भी आप देंगे किसी में उसका प्रतिनिधित्व नहीं है। इसलिए मैं जानना चाहता हूं—आपने नाम भी नहीं बताया और जो आगे व्यवस्था करना चाहती है उसको भी नहीं बताया—कि रुपए की जो आप व्यवस्था करेंगे वह व्यवस्था किस प्रकार होगी? जिसके लिए आपने यह किया है उस तक पहुंचाने की आपकी क्या व्यवस्था है? अगर कृषि पुनर्वित्त निगम के गठन में किसानों का शेयर नहीं है तो आप शेयर किस प्रकार लेना चाहती हैं? मैंने त्रिशंकु की बात कही थी, आपने कहा आप नहीं मानती। जब तक आप इस चैनल को ऊपर से नीचे तक अपने हिसाब से यूटिलाइज नहीं करेंगे तब तक यह त्रिशंकु की तरह लटका रहेगा छोटे आदमी के लिए, चाहे

स्टेट कोऑपरेटिव बैंक हो या डेवलपमेंट बैंक हो। अभी तक छोटा किसान कोई अधिकार नहीं रखता है और आपकी व्यवस्था में भी उन तक पहुंचने का कोई रास्ता नहीं है और आज भी आप कानून भले ही पास करें लेकिन कोई युक्ति आपने नहीं बताई जिस युक्ति से पता चले कि सचमुच में छोटे किसानों को पैसा मिलेगा और मैं समझता हूं वह आप कभी नहीं बता पाएंगी और अगर बता सकती हैं तो वह प्रोसेस आप बता दीजिए जिस प्रोसेस से आप ऐसा करेंगे।

श्रीमती सुशीला रोहतगी : मान्यवर, कभी तो नहीं, अभी बता देना चाहती हूं अगर आप सुनना चाहते हैं। यह आर्गेनाइजेशन जो है इसमें छोटे किसान का प्रतिनिधित्व नहीं है, यह बात सही है, क्योंकि यह किसी व्यक्ति का न होकर किसी संस्था का प्रतिनिधित्व करता है, वह संस्था के प्रतिनिधि उनका प्रतिनिधित्व करते हैं, पर उनके साथ में जो कोऑपरेटिव बैंक या लेन्ड मार्गेंज बैंक हैं जिनका प्रतिनिधित्व ए०आर०सी० द्वारा होता है, उसमें किसान के प्रतिनिधि होते हैं। इसलिए मैं कह रही हूं कि जो डाइरेक्ट चैनल आपने बताया, यह वह कड़ी इस तरह रहती है कि ये जितनी हमारी वित्तीय संस्थाएं हैं, उन पर किसान के प्रतिनिधि रहते हैं।

श्री जगदम्बी प्रसाद यादव : मैंने छोटे किसानों के बारे में कहा था, मगर इन्होंने कोई जवाब नहीं दिया।

(Interruptions)

श्री उप सभापति : आपने जो सवाल पूछा था उसका जवाब उन्होंने दे दिया। अब आप बैठ जाइये।

श्रीमती सुशीला रोहतगी : मैं आपके माध्यम से निवेदन कर देना चाहती हूं कि यह कोई नया कार्य नहीं है। छोटे

[श्रीमती सुशीला रोहतगी]
 किसानों को और दूसरे लोगों को जो सहायता मिल रही है, उस चीज को नियमित करने के लिए, उसको बढ़ाने के लिए यह लाया गया है। वह कोई नई चीज नहीं है बल्कि जो चीज पहिले से थी उसको बढ़ा रहे हैं।

MR. DEPUTY CHAIRMAN: The question is: "That the bill be passed".

The motion was adopted,

THE APPROPRIATION (NO. 3) BILL, 1973.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, with your permission, I move:—

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1973-74, as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill arises out of the Supplementary Demands for Grants of Rs. 123.04 crores voted by the Lok Sabha on 13th August, 1973 and expenditure of Rs. 10.01 crores 'charged' on the Consolidated Fund of India as detailed in the Supplementary Demands Statement laid before the House on 10th August, 1973. As full explanations have already been given in that Statement, I would confine myself to a few introductory remarks on some of the important items for which provisions have been sought.

This is the first batch of the Supplementary Demands for Grants during the current financial year and the amounts included therein represent the unavoidable minimum additional requirements which have arisen after the presentation of the Budget. Of the additional requirem of Rs. 135.05 crores. Rs. 41.29 crores are on Revenue Account. Rs. 3.26 crores on Capital Account and Rs. 88.50 crores for disbursement of loans and advances.

Of the total amount of Rs. 135.05 crores, Rs. 50 crores are for increased assistance to States—Rs. 40 crores as grants-in-aid and Rs. 10 crores as loans—for providing relief and employment opportunities to the people affected by natural calamities.

The balance of the increase under Revenue is mainly on account of increased expenditure on the Third Asian International Trade Fair, 1972/National Industries Fair—Rs. 1.28 crores.

The increase of Rs. 3.26 crores on the Capital side is for making payment in the form of non-negotiable, non-interest bearing rupee securities to the International Bank for Reconstruction and Development for maintenance of value of India's 9% subscription funds. The payment has been necessitated by the revaluation of World Bank's holding of Indian currency with the central rate of Rs. 18.9(577 equal to 1 pound sterling established following the Smithsonian Agreement relating to the currency realignment in December, 1971.

The balance of the additional requirements under Loan and Advances is for loan assistance to the Government of Bangla Desh for purchase of two ships from the Shipping Corporation of India (Rs. 4.50 crores) and for providing technical credits to the Governments of various countries, e.g. the U.S.S.R., certain East European countries, the Democratic Republic of Korea, the Sudan and Bangla Desh under the Trade Agreements entered into with those Governments (Rs. 74 crores).

A token provision of Rs. 1,000 has been sought for meeting expenditure of the Committee for standardisation of scales of allowances and perquisites of the officers of the nationalised banks.

Two Appropriations on Revenue Account are for recurring advances obtained from Contingency Fund of India to meet expenditure on a court decree and on award against the Government.

The additional requirements of Rs. 135.05 crores are likely to be set off to the extent of Rs. 4.76 crores by additional receipts, recoveries, etc. relating to those Supplementary Demands and the net